

Mr. Speaker : I have asked Shri Banerjee to sit down again and again. He is defying my orders.

Shri S. M. Banerjee : I only want to submit....

Mr. Speaker : Order, order. I am not allowing him.

Shri S. M. Banerjee : In half a minute I will tell you....

Mr. Speaker : He is obstructing the proceedings.

Shri S. M. Banerjee : I am not obstructing the proceedings. Why should the Home Minister not make a statement ?

Mr. Speaker : Order, order, Now, Papers to be laid on the Table. **Shri M. C. Chagla.**

12.32 hrs.

PAPERS LAID ON THE TABLE
REPORT OF THE EDUCATION COMMISSION
1964-66

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran) : Sir on behalf of Shri M.C. Chagla I beg to lay on the Table a copy of the Report of the Education Commission 1964-66 [*Placed in Library See No. LT-6940/66*]

DRAFT OUT LINE OF THE FOURTH FIVE
YEAR PLAN

The Minister of Planning and Social Welfare (Shri Asoka Mehta) : Sir, I beg to lay on the Table a copy of the Fourth Five Year Plan—A Draft Outline. [*Placed in Library, See No. LT-6941/66*]

NOTIFICATIONS UNDER CUSTOMS ACT

The Deputy Minister in the Ministry of Finance (Shri L.N. Mishra) : I beg to lay on the Table—

(1) (a) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

1 548 (A) L. S. D.—6.

(i) G.S.R. 843 published in Gazette of India

(ii) G.S.R. 885 published in Gazette of India dated the 11th June, 1966.

(iii) The Duty of Customs (Deferment of Payment) Rules, 1966, published in Notification No. G.S.R. 956 in Gazette of India dated the 14th June, 1966.

(iv) G.S.R. 160 published in Gazette of India, dated the 22nd July, 1966.

(v) The Duty of Customs (Deferment of Payment) Amendment Rules, 1966, published in Notification No. G.S.R. 1008 in Gazette of India dated the 24th June 1966.

(vi) G.S.R. 1161 published in Gazette of India dated the 23rd July, 1966.

(vii) G.S.R. 1224 published in Gazette of India dated the 2nd August, 1966.

(b) A statement showing reasons for delay in laying the above Notifications. [*Placed in Library, See No. LT. 6942/66*]

(2) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944 :—

(i) The Central Excise (Fifth Amendment) Rules, 1966, published in Notification No. G. S. R. 1277 in Gazette of India dated the 20th August, 1966.

(ii) The Central Excise (Sixth Amendment) Rules, 1966, published in Notification No. G.S.R. 1278 in Gazette of India dated the 20th August, 1966.

[*Placed in Library, See No. LT-6943/66*]

(3) A copy each of the following Notifications under sub-section (4) of section 46 of the Wealth Tax Act, 1957—

(i) The Wealth-tax (Amendment) Rules, 1966, published in Notification No. G.S.R. 1190 in Gazette of India dated the 28th July, 1966.